

Government of India
Ministry of Law & Justice
Department of Legal Affairs

LOK SABHA
UNSTARRED QUESTION NO. 379

ANSWERED ON FRIDAY, THE 03rd FEBRUARY, 2023

Use of Regional Language in Law Courses

379. DR. SHASHI THAROOR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the feedback received during consultations with the vice-chancellors of the various National Law Universities on UGC's proposal to offer law courses in regional languages;
- (b) whether given that National and International law firms are the foremost recruiters of law graduates from the National Law Universities, the Government has considered its likely impact on the recruitment and career opportunities for students and if so, the details thereof; and
- (c) whether these National Law Universities and other Universities that have been consulted on this proposal have sufficient library and educational resources in regional languages and faculty with proficiency to teach law subjects in regional languages and if so, the details thereof?

ANSWER
MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)

- (a) No such consultation with Vice-Chancellors of National Law Universities has been carried out by this Department.
- (b) National and International Law Firms recruit law graduates of National Law Universities (NLUs) on the basis of merits and marks and follow their own criteria/standards for recruiting of law graduates and the Government has no role in such recruitment.
- (c) NLUs are creation of State Legislations and enjoy considerable autonomy in the matters of administration and recruitment of faculty members. The Central Government has no role in such matters. Similarly, proficiency of faculties in regional languages for imparting legal education and enrichment of library of NLUs with regional language resources are matters mainly concerned with respective NLUs and not the Central Government.
